tile Government of Rajasthan and Madhya Pradesh would withdraw from the Supreme Court their appeals arising out of decisions given by the Tribunal on certain preliminary issues.

Import of technical know-how

315. SHRIMATI MAIMOONA SULTAN: SHRIMATI SAVITA BEHEN:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the policy for allowing import of technical know-how has lately been reviewed;

(b) if so, what are the details thereof; and

(c) whether a list of 113 joint ventures has been published by Government and if so, the details of these joint ventures and how far this list is in accord with the revised policy of Government in regard to import of foreign know-how?

THE MINISTER OF INDUSTRIAL DE-VELOPMENT AND SCIENCE AND TECH-NOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) to (c) Government's policy in respect of Foreign Collaborations continues to be selective. Collaboration is permitted only in fields of high priority and in areas where the import of foreign technology is considered net "ssary. In other areas, import of technology is considered on merits if substantial exports are guaranteed over a period of 5 to 10 years and there are reasonable prospects for such exports. In accordance with this policy. 113 collaboration proposals were approved during the 1st quarter of 1974, 19 out of these proposals also involve capital participation. A statement of these cases giving the name of Indian party, the name of the foreign collaborator, item of manufacture and whether the collaboration also involves foreign capital participation is available in the Parliament Library.

Disputes on State Riparian Rights

316. SHRI MAQSOOD ALI KHAN: Will the Minister o'f IRRIGATION AND POWER be pleased to state: (a) which of the disputes regarding Riparian right of the States have been settled by the Central Government or by the Tribunals during the last three years;

(b) what is the number of disputes still pending settlement; and

(c) what is the expenditure so far incur red on that account?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) The Krishna Water Disputes Tribunal has given its decisions in December, 1973 on the Krishna water dispute. The Tribunal has yet to give clarification/explanations on the references made to by the Central and State Governments. Disputes regarding the Riparian rights of the States in respect of the Sone, Betwa and Urmil rivers were resolved by the Central Govt.

(b) Disputes relating to the Narmada and Godavari waters are pending before the Tribunals. Those relating to the Ravi-Beas, Cauvery and the Yamuna are under consideration of the Government.

(c) An expenditure of about Rs. 44.17 lakhs has so far been incurred on the Tribunals set up to resolve the disputes relating to the Krishna, Godavari and Narmada waters.

Availability of industrial raw material

317. SHRIMATI LEELA DAMODARA MENON:

SHRI HARSH DEO MALVIYA:

Will the Minister of INDUSTRIAL DEV-ELOPMENT AND SCIENCE AND TECH-NOLOGY be pleased to state:

(a) whether the policy of industrial raw material is helping uneven growth of Industries in different parts of the country;

(b) whether it is also a fact that industries particularly chemical, pharmaceutical and electrical are not developing in the eastern region; and

(c) if so, what are the reasons therefor?

THE MINISTER OF INDUSTRIAL DE-VELOPMENT AND SCIENCE AND TECH-NOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) Government's policy in regard to industrial raw materials is, by and large, intended to meet the requireme«fc